

huge amount of money running into several lakhs of rupees, custodial interrogation of the petitioner is required during the investigation of the case for recovery of the cheated amount and other details of the case, hence, it is submitted that the petitioner ought not be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner as well as the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-